

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-2746/ND/2019**

**IN THE MATTER OF:**

**M/s. World Wide Metals Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Kay Em Copper Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 18.11.2019**

**Coram:01**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**


**For the Petitioner/Op.-Creditor**


**:Mr. Anupam Raj, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. The compliance of Section 9 (3) (c) of the Code is taken on record. Serve notice from the registry to the corporate-debtor within a week's time and the email and other particulars made available by the operational-creditor to the registry. Post the matter to 5<sup>th</sup> December, 2019.

  
**(V.K. Subburaj)**  
**Member (T)**

  
**(P.S.N. Prasad)**  
**Member (J)**